

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO.2459
TO BE ANSWERED ON AUGUST 08, 2022**

**OVERSTAY IN ALLOTTED GOVERNMENT
ACCOMMODATIONS IN DELHI**

NO. 2459. DR. JOHN BRITTAS :

Will the MINISTER OF HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether it is a fact that many are overstaying in their previously allotted Government accommodations in Delhi;
- (b) if so, the details of such overstay in various categories of accommodation;
- (c) whether Government has a clear policy with regard to this;
- (d) the details of those persons who are permitted to stay beyond the original allotment period; and
- (e) the reasons for granting such extensions?

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

- (a): There are few such cases of overstaying in various categories in their previously allotted Government accommodations in Delhi.
- (b) : Cases of over stay in all types of accommodations are covered in various categories such as Retirement, Death, Transfer to Ineligible Zone, Transfer to NER/J&K, Allotment on Wrong Office details, Deputation, Review Decision by CCA, Subletting, Co-Terminus, Non-Compliance of allotment on compulsory shifting, Non-receipt of Licence Fees, Unauthorised Construction etc.
- (c) : There is a procedure under which Eviction Notices are issued to the allottees after the allowed period of allotment is over. Thereafter, if it is not vacated, eviction proceedings are initiated under Section 4 & 5 of Public Premises (Eviction of Unauthorized Occupants) Act, 1971. Damage charges in the form of penalty is levied and recovered by the telescopic method of calculation (from second month onwards i.e. for second month – damages + 10% of rate of damages; for third month - damages + 20% of rate of damages; for fourth month - damages + 40% of rate of damages, and so on, limiting to the maximum 5 times of rates of damage charged during the first month of unauthorized occupation). It acts as a big deterrent for the overstay.
- (d): Eviction of defaulter allottees from allotted Government accommodations is a continuous process.
- (e): Allottees are generally not permitted to stay beyond the original allotment period, unless there are compelling reasons like serious medical condition, educational grounds etc. Such cases are sent to Cabinet Committee on Accommodation for its consideration and decision.
